

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 50 OF 2023**

**IN THE MATTER OF:**

**Ramisetti Suresh Kumar**

..... Applicant

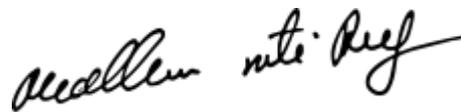
**Vs**

**State of Andhra Pradesh & Others**

.... Respondents

**REPORT FILED BY THE APPCB 4<sup>th</sup> RESPONDENT**

**DATE - 14.03.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

**#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.**

**Mobile: 98407 98460 / 63831 21322,**

**Email: [rednymadhuri09@gmail.com](mailto:rednymadhuri09@gmail.com)**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original application No. 50 of 2023 (SZ)

**Ramisetti Suresh Kumar**

Applicant

Versus

**State of Andhra Pradesh & Others**

Respondent

**INDEX**

<b>S.No</b>	<b>Particulars</b>	<b>Page No.</b>
1	Status report	1-5
2	<b>Annexure- I</b>	6-7
3	<b>Annexure- II</b>	8-13
4	<b>Annexure- III</b>	14-15
5	<b>Annexure- IV</b>	16-17

Place: Vijayawada  
Date:03.11.2023

  
Environmental Engineer  
APPCB, Regional Office,  
Vijayawada

**Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT(SZ), Chennai orders dt. 03.10.2023 in O.A. No. 50 of 2023 (SZ) filed by Sri Ramisetti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh**

It is to submit that Sri Ramisetti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai on extraction of soil and pollution caused due to brick kilns.

In this regard, it is to submit that the Regional Office, Vijayawada has received a complaint from Smt. Ramisetti Pushpavathi, R/o. Thotamula (V), Gampalagudem (M), NTR District through Spandana Portal on 25.07.2022 regarding operation of brick kilns by Sri Battula Anjaiah. The RO: Vijayawada, APPCB addressed a letter on 28.07.2022 to the Tahsildar, Gampalagudem Mandal with a request to take action against the brick kilns, as per G.O.Ms. No.80, dt .22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. of A.P., as per the delegation of powers. Copy of the letter is herewith enclosed as **Annexure-I**.

Again, complaints were filed by Smt. Ramisetti Pushpavathi and Sri Ramisetti Suresh Kumar through Spandana Portal, which were forwarded by the District Administration to the Board with a direction to take necessary action against the brick kilns operating at R.S.No.469 & 463/3, Vinagadapa (V), Gampalagudem (M), NTR District.

The officials of the RO: Vijayawada, APPCB attended the complaints on 13.01.2023 and conducted Ambient Air Quality Monitoring (AAQM) at the complainant's agricultural land in presence of the VRO and Panchayat Secretary of Vinagadapa Village and Sri Ramisetti Suresh Kumar. The Particulate Matter (PM<sub>10</sub>) value is recorded as 170.0 µg/m<sup>3</sup> (standard 100 µg/m<sup>3</sup>). The RO: Vijayawada, APPCB addressed a letter on 24.01.2023 to the Collector and District Magistrate, NTR District, duly submitting the inspection report and requested to issue necessary directions to the Tahsildar, Gampalagudem Mandal to initiate necessary action for redressal of the complaint. Copy of the letter is herewith enclosed as **Annexure-II**.

Further, the RO, Vijayawada, addressed a letter to the Tahsildar, Gampalagudem Mandal on 20.02.2023 duly informing the inspection of the Board officials and Ambient Air Quality Monitoring (AAQM). The Tahsildar, Gampalagudem Mandal is requested to initiate necessary action against the brick kilns operating in the near the agricultural lands belongs to the complainant, Smt Ramisetti Pushpavathi, W/o. R. Rama Rao, D.No.1-169/1, Thotamula(V), Gampalagudem (M), NTR District, as per G.O. Ms. No.80, dt. 22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. A.P. Copy of the letter is herewith enclosed **Annexure -III**.

The Board has submitted latest status report to the Hon'ble NGT in OA No 50 of 2023 on 30.08.2023.

The Hon'ble NGT (SZ), Chennai vide order dt 03.10.2023 directed the following:

*"In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable."*

In obedience to the Hon'ble NGT Orders, the Board Officials inspected the brick kilns on 27.10.2023 and observed the following:

- The brick Kiln earlier operated at Sy.No.469, Vinagadapa (V), Gampalagudem (M), NTR District adjacent to the complainant's agricultural lands by Sri Battula Anjaiah was removed and no brick kiln activity was observed.
- The temporary huts provided towards the complainant's agricultural lands were also removed.
- The equipment pertaining to manufacturing of bricks were removed.
- In the above lands at present Paddy is being cultivated.
- The other Two brick kilns by name Sree Veeranjanya Bricks & Sai Bricks existing beside the Kothapally Road were stopped their operations and fired & finished bricks are existing in the premises.
- The quantity of finished bricks existing in the above two brick kilns sites were less compared with quantity observed in the earlier inspection.
- Eucalyptus plantation is existing in the petitioner's land and paddy is being cultivating in surrounding agriculture lands.
- The said brick kilns, against which complaints were filed, are Clamp burning Brick kilns and are mainly operated in rural areas of Andhra Pradesh and are not operated in a fixed area unauthorized sector.
- As per G.O.Ms. No.80, dt .22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department, Govt. of A.P., the Tahsildar of the concerned has to take action against the Brick Kilns as per the delegation of powers.
- During inspection it was observed that no soil mining in the above brick kilns area.
- The said Brick kilns are existing at 700 mtrs to 1000 mtrs from the village habitation.

Sri Battula Anjaiah, who operated brick kiln at Sy.No.469, Vinagadapa (V), Gampalagudem (M), NTR District, was contacted during inspection. He informed that he has taken land on lease basis and carryout bricks manufacturing and now the lease agreement was cancelled and stopped the brick manufacturing activity. No persons are available for other two brick kiln units.

In view of the above it is humbly submitted that a letter was addressed to the Collector & District Magistrate, NTR District on 28.10.2023, for constituting the Joint Committee with the stakeholder Departments for assessing the damages and to calculate the environmental compensation payable by the said brick kilns, the allegations were made by the applicant on damage to their agriculture lands and on Illegal soil Mining **Annexure -IV**.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Place: Vijayawada

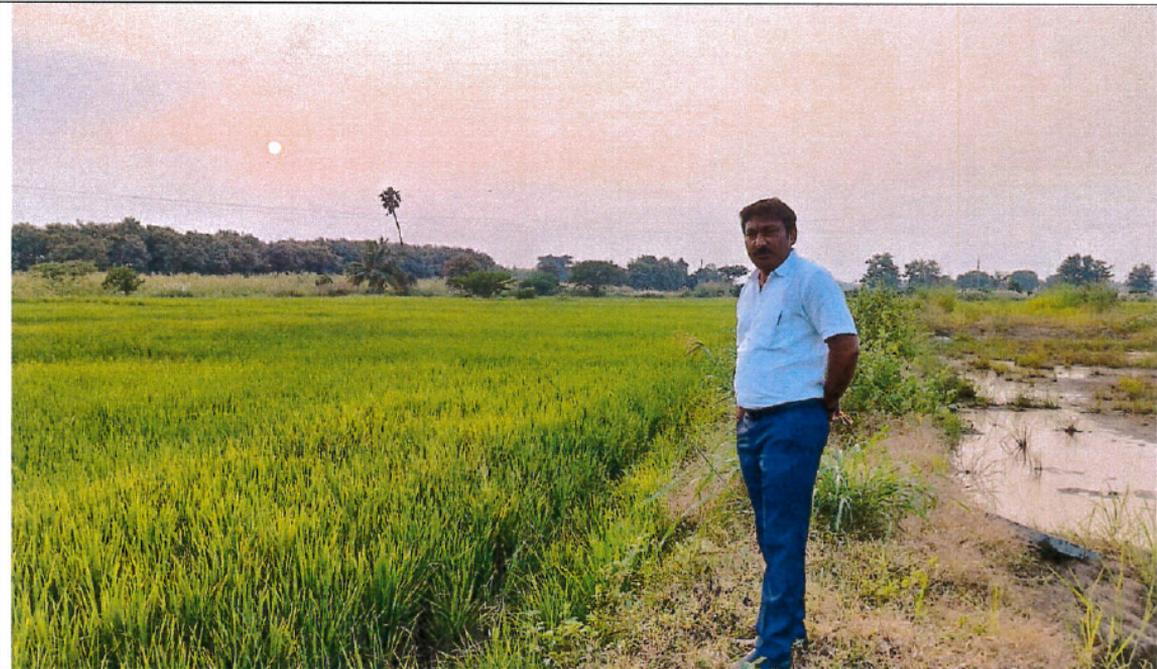
Dt.:03.11.2023

*Signature*  
A.P. Pollution Control Board

ENVIRONMENTAL ENGINEER  
A.P. Pollution Control Board  
Regional Office, Vijayawada

**Photographs of the inspection of the Brick kilns on 27.10.2023.**

- Sy.No.469, Vinagadapa (V), Gampalagudem (M), NTR District adjacent to the complainant's agricultural lands where brick kiln operated by Sri Battula Anjaiah





M/s Sree Veeranjaneya Bricks located beside the Kothapally Road, Vinagada village



M/s Sai Bricks located beside the Kothapally Road, Vinagada village

GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT

E.F.S.&T. Department – Brick Kilns – Guidelines in respect of establishment of Brick Kilns in the State – Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (ENVIRONMENT) DEPARTMENT

G.O.Ms.No.80.

Dated:22-04-2010.

Read the following:-

1. From the Advocate General, High Court Buildings, Hyderabad, Letter No.619 of 2010, dated:28-01-2010.
2. Government D.O.Lr.No.579/Env./2010, dated:01-02-2010.
3. From Member Secretary, A.P. Pollution Control Board, Hyderabad, Letter No.76/PCB/CFE/HO/Brick Kilns/2010-55, dated:08-04-2010.
4. From the Advocate General, High Court Buildings, Hyderabad, Letter No.357 of 2010, dated:17-04-2010.
5. From Member Secretary, A.P. Pollution Control Board, Hyderabad, Letter No.76/PCB/CFE/HO/Brick Kilns/2010-114, dated:19-04-2010.

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In W.P. No.26243 of 2007 filed by Sri Adapa Narayana Swamy and others questioning the establishment of Bricks Kilns in Survey No.162/7, 162/8 and 162/9 of Kulla village, K. Gangavaram Mandal, East Godavari District, the Court directed the State to evolve guidelines and policy to regularize and monitor the Brick Kilns activities in the state.

2. The issue has been examined in consultation with the Member Secretary, A.P. Pollution Control Board, Hyderabad, and considered that the activity of brick manufacturing is not among the scheduled 66 categories of small scale polluting units as per GOs 1 & 2 of Environment, Forests, Science & Technology Department, dated: 23-01-1995 and their amendments thereof, for which pollution clearance needs to be obtained. Hence, the Pollution Control Board does not issue any clearances to these brick clamps. However, the brick clamp's owner has to obtain an acknowledgement from the General Manager, District Industries Centre (GM,DIC). This acknowledgement serves the purpose of the consent of the Board. As, the activity of brick manufacturing is not one of the scheduled industries in the Air (Prevention & Control of Pollution) Act, 1981, the A.P. Pollution Control Board does not have any direct control over the manufacturers of bricks. The limited control which can be exercised on such industries, is through Tahsildar of concerned area who can take action under section 133 of Cr.P.C in case of violations.

3. The Hon'ble High Court of Andhra Pradesh while disposing Writ Petition No. 12138/2008 & batch cases vide order dated:30-07-2008 observed that "the activity of the brick manufacturing, which is not one of the scheduled industries in the Air (Prevention & Control of Pollution) Act, 1981, and it is not open for the Andhra Pradesh Pollution Control Board to have any direct control over the manufacturers of bricks. The limited control which can be exercised on such industries, is through Tahsildar of the concerned area who can be instructed to take appropriate action and directed the District Collector to initiate action against the brick manufacturers within the stipulated time."

4. In the reference 5<sup>th</sup> cited, the Member Secretary, A.P. Pollution Control Board, Hyderabad, after interacting with the Industries Department, has furnished revised draft guidelines in the matter.

(P.T.O)

5. The Government, after careful examination of the matter, hereby issue the following guidelines for establishment of Brick Clamps in the State of Andhra Pradesh:

1. An application for establishment of Brick Clamp made to Industries Department shall be accompanied by a no objection / license from the local body (Gram Panchayat, Zilla Parishad, Municipality or Municipal Corporation). It is open to the local body to consider the objections, if any, made to such application before grant of No objection Certificate to the applicant.
2. The edge of the Brick Clamp (batti) shall be at a radial distance of -
  - a. 1 Km from any human habitation, hospitals, educational or any other institutions;
  - b. 100 m as far as practicable, but in no case less than 50 mtrs from the neighbors' agricultural/horticulture lands. The Brick Clamp shall have the accessibility without disturbing the surrounding crops;
  - c. 100 mtrs from flood banks of river;
  - d. 200 mtrs from the National Highways/State Highways / Expressways / Ring Roads; and
  - e. 25 m from the village roads.
3. The General Managers, District Industries Centres shall issue acknowledgements to those Units which are complying with above guidelines duly stipulating the above mentioned guidelines as conditions.
4. Mitigative measures to control pollution;
  - a. To minimize generation of fugitive emissions due to movement of vehicles, the passage around the brick clamps within the premises should be paved with broken bricks;
  - b. Ash produced everyday shall be transported to a disposal site or reused in brick making to reduce fugitive emissions;
  - c. The brick clamp (Batti) shall be located / operated in such a way that it shall not affect the agricultural activity in the vicinity; and
5. The Revenue Authorities viz. Collector and District Magistrate / R.D.O. / Tahasildar shall continue to take action against defaulting units under the provisions of Cr.P Code as upheld by the Hon'ble High Court in the W.P.No.12138 /2008 and batch cases.
6. The District Collector of the concerned District shall monitor implementation of the guidelines.
7. The G.O. is available on the Internet and can be accessed at the address "<http://www.ap.gov.in/goir>".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

JANAKI R.KONDAPI,  
SPECIAL CHIEF SECRETARY TO GOVERNMENT.

To  
 The Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.  
 All the District Collectors in the State.  
 The Commissioner of Industries, Andhra Pradesh, Hyderabad.  
 The Industries and Commerce Department.  
 SF/SC

// FORWARDED :: BY ORDER //

P. Hanumanthra  
SECTION OFFICER.

SH

**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 8.  
Ph.No. : 2543542.

Lr.No.D-5/PCB/RO-VJA/2023-1222

Date.24.01.2023.

To

**The District Collector & Magistrate,**  
Vijayawada,  
NTR District.

Sir,

**Sub:** APPCB – RO – VJA – Complaint filed by Smt. Ramiseti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedakomira, NTR District -Against operation of Brick units at Vinagadapa Village is causing smoke & dust nuisance to the surroundings – Inspection Report submitted for taking necessary action – Reg.

- Ref:**
1. Letter. No. Rc. Spandana/231/2022, Dt.07.01.2023 of the Collector & District Magistrate letter received this office on 12.01.2023.
  2. Notice No. R.C.A.17/2023, 12.01.2023 of the Thasildar of Gampalagudem regarding unauthorized operation of brick units at Vinagadapa Village thereby causing air pollution & damage of agricultural fields.
  3. G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.
  4. Inspection conducted by the RO Officials of RO, Vijayawada on 13.01.2023.

\*\*\*\*

It is to inform that this office received a complaint filed by Smt. Ramiseti. Pushpavathi W/o. R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedakomira, NTR District against operation of Brick units at Vinagadapa Village is causing smoke & dust nuisance to the surroundings. Copy of the complaint is herewith enclosed for necessary action.

Vide reference 2<sup>nd</sup> cited, the RO, Vijayawada officials contacted Sri. G. Balakrishna Reddy, Thasildar of Gampalagudem had issued notices regarding unauthorized operation of brick units at Vinagadapa Village thereby causing air pollution & damage of agricultural fields. (copy of notice enclosed)

In this regard the officials of A.P. Pollution Control Board, RO, Vijayawada have attended the above complaint matter regarding air pollution caused by the brick units and its surroundings on 13.01.2023, Sri B. Ramaiah representative of brick unit, Sri. B. B. Venkaiah owner of the brick unit telephonic contacted with Sri B. Jamaiah owner of units (3no's of brick units), Sri V. Kanaka Durga Rao, VRO of Vinagadapa (V), Sri. P. Srinivasa Rao, Panchayat Secretary of Vinagadapa (V) and Sri R. Suresh complainant & other brick units works were also accompanied.

During the inspection, the following observations were made:

1. The operation of brick unit's activity was progresses during the Ambient (Pm<sub>10</sub>) monitoring.
2. The brick units had not obtained requisite permissions from the concerned Departments such as Gram Panchayat, Industries Department etc.,
3. Sri B. Jamalaiah brick unit (R.S.No. 469, total area: 10.21 acres), which is located in the adjacent premises to the complainant's agricultural fields (R.S.No. 463/3, 468 and 470, total area : 4.52 acres).
4. The complainant's agricultural fields (Lat.- 16.974314, Long - 80.520320) is surrounded by East - Kottapalli road, West - Katleru vagu (water body) at the distance of 114 meters & North sides - Sri B. Jamalaiah brick unit (R.S.No. 469, total area: 10.21 acres), South - Agricultural lands of U. Srinivasa Rao.
5. Sri B. Ramaiah representative of brick unit (2.0 Acre) is adjacent to the Katleru Vagu (water body). They stated that 250 tonnes of earth soil, 15 tonnes of wood, 10 tonnes of rice husk and 1.5 KL water are being used for manufacturing of 1 lakh (100,00,000) bricks and also informed that soil excavated from Durga devi Cheruvu & other neighbors agricultural fields is being used for making of brick (photographs are enclosed).
6. During the inspection, it was observed that 4 no's of brick units are storing ash openly without taking any precautions, measures for controlling fugitives dust emissions.
7. At the time of inspection 4 no's of brick units were identified to the surroundings of complainant's paddy agricultural fields, the unit wise details are given under:

S.No	Name of the brick unit operator/owner	Name of the land owner	Lease period		Distance (aerial) of the complainant's land	Distance of the water body/roads/ NH road & others
			Actual period	Reaming period		
1	B. Anjaiah & B. Jamalaiah	L. Adinaryana (10.2 Acres)	5 years	3 years	Closely / adjacent	40 meters to Kottapalli road from the boundary of brick unit.
2	B. Ramaiah B. Jamalaiah	Ramabbai garu (2.0 Acres)	10 years	2 years	290 meters	Adjacent to katleru vagu from the boundary of brick unit..
3	B. Jamalaiah	B. Jamalaiah (1.0 Acre)	---	---	230 meters	Adjacent to Kottapalli road from the boundary of brick unit..
4	B. Venkaiah	N. Yuganda Sundari (2.0 Acres)	3 years	1 year	187 meters	Adjacent to Kottapalli road from the boundary of brick unit..

8. Ambient Air Quality (PM<sub>10</sub>) Monitoring was conducted at complainant's agricultural lands (4.52 acres) Vingadapa (V), Gamplaguem (M), NTR District. The measured value of PM<sub>10</sub> is 170 µg/m<sup>3</sup> which exceeded the National Ambient Air Quality Standard of 100 µg/m<sup>3</sup>.

9. Concerned officials of local body and Tahasildar of the concerned Mandal are the competent authorities to execute the provisions of G.O. under 133 CrPC for removal of nuisance being caused to the public.

In view of the above, it is to submit that as per the results Ambient Air Quality monitoring conducted by this office, it is inferred that the measured value of  $PM_{10}$  is  $170 \mu g/m^3$  has exceeded stipulated National Ambient Air Quality standard:  $100 \mu g/m^3$  which indicates that the ambient Air Quality in the surroundings of the Vinagadapa (V), where brick kilns are located is polluted which requires relocation of Brick Kilns or stringent Air pollution control measures should be taken-up for safe guarding the public health & environment. Further, it is submitted that the Tahasildar, Gampalagudem (M) is the competent authority to take necessary action as per G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.

Therefore, it is requested the District Collector & Magistrate, NTR District to issue necessary directions to the Tahasildar, Gampalagudem (M), to initiate necessary action for redressal of the complainant matter.

This is submitted for kind information.

Yours faithfully,

  
**ENVIRONMENTAL ENGINEER**  
 24/01/2023

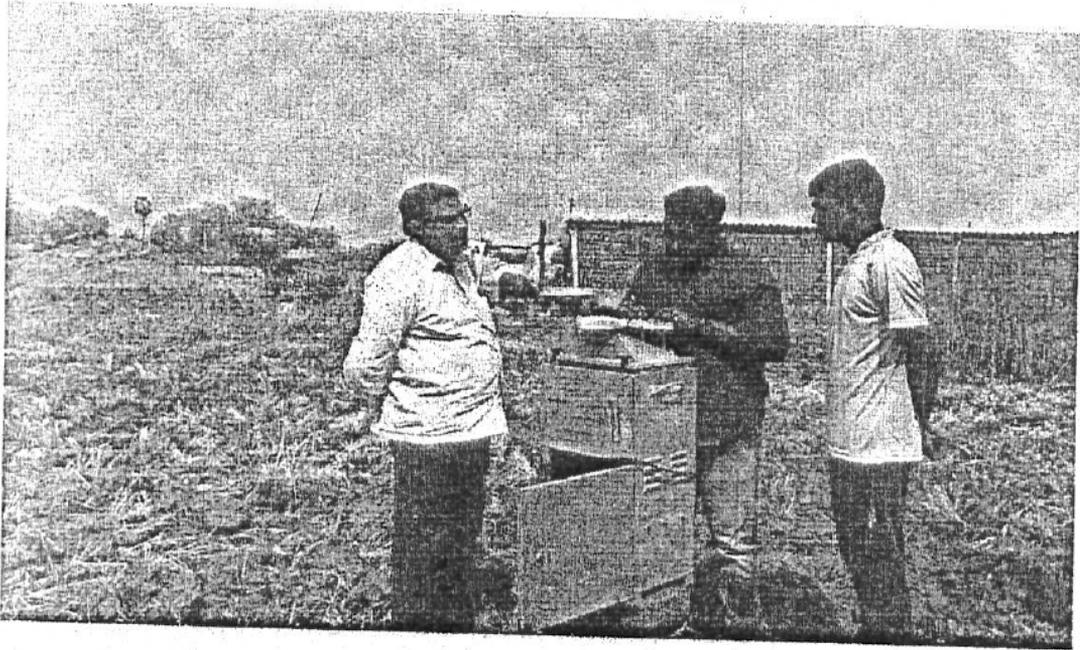
Copy submitted to:

1. The Asst. Director, Mining & Geology Department, LIC Colony, Vijayawada for information.
2. The Asst. Executive Engineer, Water Resource Department, Tiruvuru, NTR District for information.
3. The Madal Parishad Development Officer (MPDO), Gampalagudem, NTR District for information.
4. Smt. Ramiseti. Pushpavathi W/o R. Rama rao Resident of D.No. 1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Peda Komira, NTR District for information.

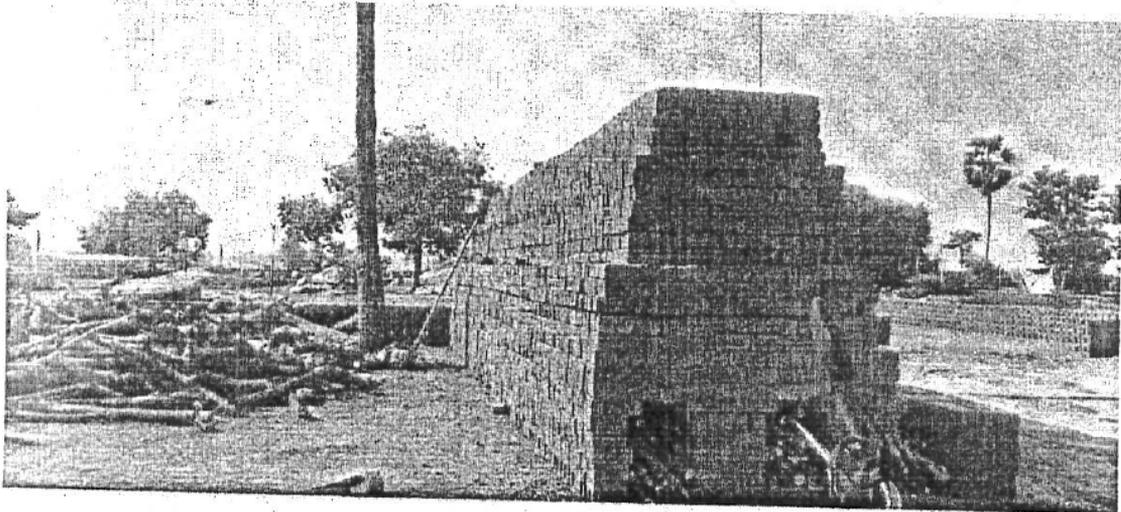
A.P. Pollution Control Board, RO, Vijayawada have attended the above complaint matter regarding air pollution caused by the brick units and it's surroundings on 13.01.2023

**Ambient Air Quality Monitoring conducted at complainant's Agricultural fields**

In-presences of Sri V. kanaka Durga Rao, VRO of Vinagadapa (V) & R. Madhu complainant.



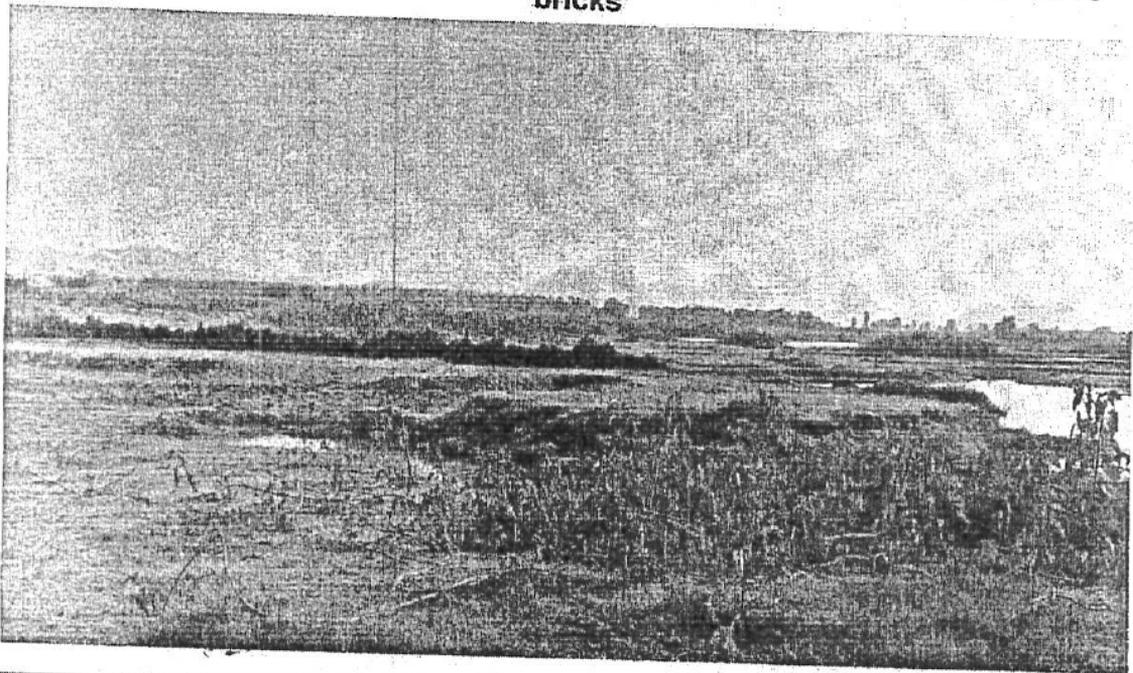
**Brik unit (2.0 acres) at Vinagadapa Village.**



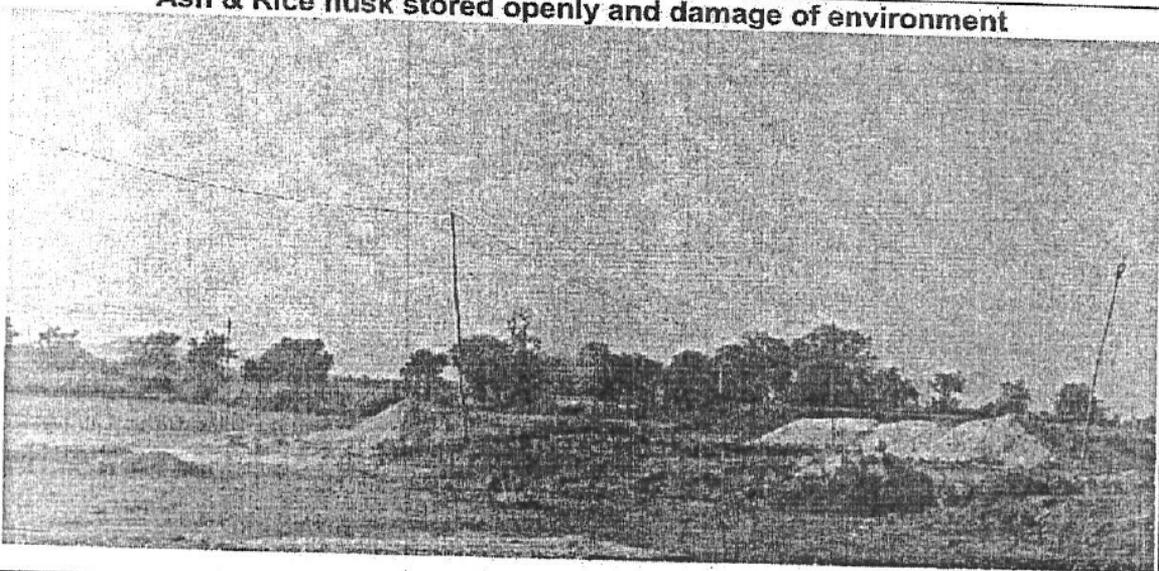
**Agricultural fields soil used for manufacturing bricks**



**Unauthorized digging of Dura Devi Cheruvu – soil used for manufacturing bricks**



**Ash & Rice husk stored openly and damage of environment**





## ANDHRA PRADESH POLLUTION CONTROL BOARD REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Sri Kanakadurga Officers' Colony, Gurunanak Road, Vijayawada - 8.

Ph.No. : 0866-2543542

### ANALYSIS REPORT OF AMBIENT AIR QUALITY MONITORING

**Report No.** : Y2301A01

**Point of sample collections** : At Complainant's Agricultural lands (4.52 Acres) R.S.No. 460/3, 468 & 470, Vingadapa (V), Gamplaguem (M), NTR District, which is located adjacent to the Brick unit of Sri B. Jamalalah (R.S.No:469).

**Date / Time of monitoring** : 13.01.2023, 12.10 PM to 03:20 PM.

**Sampling done by** : Analyst, APPCB, RO, Vijayawada.

**In the presence of** : Sri V. Kanaka Durga Rao, V.R.O. of Vinagadapa (V), Sri. P. Srinivasa Rao, Panchayat Secretary of Vinagadapa (V) and Sri R. Suresh complainant & other Brick unit workers were also accompanied.

**Date of Report** : 24.01.2023

**Analysis results** :

S.No	Parameter	Value	Standard
1	PM <sub>10</sub> (Particulate matter size less than 10 µm)	170 µg/m <sup>3</sup>	100 µg/m <sup>3</sup>

**Note :**

- The operation of brick unit's activity was progressing during the Ambient (PM<sub>10</sub>) monitoring.
- During the inspection, it was observed that 4 no's of brick units are storing ash openly without taking any pollution precautionary measures for controlling fugitives dust emissions.

*E. Sathya*  
Analyst 24/01/23

*[Signature]*  
ENVIRONMENTAL ENGINEER  
24/01/2023



# ANDHRA PRADESH POLLUTION CONTROL BOARD

## REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,  
Vijayawada - 520 008.

Ph.No: 0866-2543542

Lr.No.Spandana/PCB/RO-VJA/2023-1354

Date.20.02.2023

To

The Tahasildar  
Gampalagudem,  
NTR District.

Sir,

Sub: APPCB-RO-VJA- Complaint filed by Smt Ramiseti Pushpavathi, W/o. R. Rama Rao, R/o. D.No.1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Pedda Komira, NTR District against operation of Brick units at Vinagadapa Village for causing smoke and dust nuisance to the surroundings - Certain information furnished to take requisite action against the defaulting brick kiln owners, as per the delegated powers enunciated in G.O. Ms.No.80, Dated.22.04.2010 for safeguarding Public Health and Environment - Reg.

- Ref:
1. Letter. No. Rc. Spandana/231/2022, Dt.07.01.2023, O/o. the Collector & District Magistrate, NTR District received in this office on 12.01.2023 through Spandana programme.
  2. G.O. Ms.No.80, Dt.22.04.2010 of Environment, Forest, Science & Technology (Environment) Department.
  3. Inspection conducted by the officials of RO, Vijayawada on 13.01.2023.
  4. T.O. Lr.No.D-5/PCB/RO-VJA/2023-1222, Dt.24.01.2023, Report submitted to the Collector & District Magistrate, NTR District (Copy enclosed).
  5. Rc.No.17/2023, Dated.01.02.2023, letter received from Tahasildar, Gampalagudem, NTR District (Copy enclosed).

\*\*\*

Vide reference cited above, it is informed that this office is in receipt of the letter from the Tahasildar, Gampalagudem, NTR District on 16.02.2023 requesting this office to take necessary action against the illegally operating Brick kilns located in Vinagadapa (V), Gampalagudem (M), NTR District, in the interest of safeguarding the Public Health and Environment.

In this regard, it is to inform that based upon the instructions received from the Collector & District Magistrate, NTR District during the Spandana programme held on 02.01.2023 and as per the communication received from O/o. the Collector & District Magistrate, NTR District, the officials of APPCB RO, Vijayawada attended the complaint matter and also conducted AAQM on 13.01.2023. As per the monitoring report, the levels of Particulate Matter (PM<sub>10</sub>) are exceeding 170 µg/m<sup>3</sup> the stipulated standard of 100 µg/m<sup>3</sup> prescribed by the APPCB / CPCB, which indicates that the surrounding Environment is getting polluted due to the emissions generating from the nearby Brick kiln activity. Copy of the AAQM report is herewith enclosed for perusal.

Subsequently, this office submitted a report to the Collector & District Magistrate, NTR District on the above said Air polluting brick kilns located in the surroundings of Vinagadapa(V), Gampalagudem (M), NTR District on 24.01.2023 with a request to issue necessary directions to the competent authority to initiate necessary action for redressal of the complaint matter, as per the delegated powers defined in the G.O. Ms.No.80, Dt.22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department. Copy of the report is herewith furnished for perusal.

Therefore, it is requested the Tahasildar, Gampalagudem, NTR District to initiate necessary action against the defaulting Brick kilns surrounding the agricultural land belongs to the complainant, Smt Ramiseti Pushpavathi, W/o. R. Rama Rao, R/o. D.No.1-169/1, Thotamula, Near CPM Office, Gampalagudem (M), Peda Komira, NTR District of Vinagadapa (V), Gampalagudem (M), NTR District for safeguarding the Public Health and Environment, as per G.O. Ms.No.80, Dt.22.04.2010 issued by Environment, Forest, Science & Technology (Environment) Department and action taken in this regard may be communicated to this office for office record purpose.

Encl:A/a.

  
ENVIRONMENTAL ENGINEER  
20/02/2023

Copy submitted to the Collector & District Magistrate, NTR District for favour of kind information.



16  
Annexure - IV  
ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, VIJAYAWADA.

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,  
Vijayawada - 520 008.



Ph: 0866-2543542

Lr.No.O.A. No.50 of 2023 /PCB/RO-VJA/2023- 777

Date.28.10.2023

To  
The Collector and District Magistrate,  
NTR District,  
Vijayawada

Sir,

Sub: APPCB-RO-VJA-O.A. No.50 of 2023 filed before the Hon'ble N.G.T, South Zone, Chennai by Sri Ramiseti Suresh Kumar on illegal extraction of soil, crop damage and pollution caused due to brick kilns located at Vinagadapa (V), Gampalgudem (M), NTR District-The Hon'ble N.G.T. Order dated.03.10.2023- Request for constitution of the Joint Committee to assess the Environmental Compensation-Reg

Ref: 1. O.A. No.50 of 2023 filed before the Hon'ble N.G.T (SZ) Sri Ramiseti Suresh Kumar.  
2. The Hon'ble N.G.T Order dated.03.10.2023 in O.A. No.50 of 2023.

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It is to submit that Sri Ramiseti Suresh Kumar, Thotamula (V), Gampalagudem (M), NTR District, Andhra Pradesh has filed Original Application (O.A.) No. 50 of 2023 before the Hon'ble National Green Tribunal (NGT) Southern Zone (SZ), Chennai on illegal extraction of soil and pollution caused due to brick kilns and crop damage.

The Board has submitted counter affidavit in the above case. At present the brick kilns were stopped their operations and the same was also submitted to the Hon'ble NGT.

The Hon'ble NGT vide order dt 03.10.2023 in OA No.50 of 2023 has directed the following: Copy of the order is here with enclosed.

*"In the meanwhile, the Andhra Pradesh Pollution Control Board is directed to make an inspection and file a report regarding the functioning of these brick kilns, and their past activities, assess the damages and calculate the environmental compensation payable".*

In obedience to the Hon'ble NGT directions the Board officials again inspected the said brick kilns on 27.10.2023 and observed that the brick kilns are not in operation and One brick klin is completely removed.

These brick kilns were established without obtaining all mandatory permissions and soil was excavated from the nearby areas for making bricks.

In view of the above It is requested to constitute a joint committee with the following officials to ascertain brick kilns past activities and to assess the damages and to calculate the environmental compensation payable.

1. The EE, A.P. Pollution Control Board, Regional Office, Vijayawada
2. The Tahasildhar, Gamapalagudem, NTR District
3. The District Mines and Geology Officer, NTR District
4. The Panchayath Secretary, Vinagadapa Panchayth.
5. Representative from Irrigation Department concern area, NTR District
6. District Agricultural Officer, NTR District

This is submitted for favour of kind information.

Yours faithfully,

*[Signature]*  
28/10  
**ENVIRONMENTAL ENGINEER**

Encl:A/a.

Copy submitted to

1. The Member Secretary, Head Office, A.P. Pollution Control Board, Vijayawada for favor of information.
2. The SEE (Legal), APPCB, BO, Vijayawada for kind information.

*[Signature]*  
30/10/13  
రవూపా  
జిల్లా పరిశోధనాధికారి  
NTR జిల్లా